



**IN THE HIGH COURT OF MADHYA PRADESH**  
**AT GWALIOR**

**BEFORE**

**HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT**

**ON THE 12<sup>th</sup> OF SEPTEMBER, 2025**

**WRIT PETITION No. 3286 of 2014**

***ATAR SINGH***

*Versus*

***THE STATE OF MADHYA PRADESH AND OTHERS***

---

**Appearance:**

*None for petitioner.*

*Shri K.K. Prajapati – Government Advocate for respondent/State.*

---

**ORDER**

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

- “i) The impugned order/notice 19.05.2013 passed by respondent No.3 may kindly be set aside.
- ii) The any other relief which this Hon'ble court may think proper in the facts and circumstances of the case may also be granted.
- iii) Cost of the petition be awarded.”



2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands ***disposed of***. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

**(Anand Singh Bahrawat)**  
**Judge**

pd